

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 430/99

Date of Order : 31.3.99

BETWEEN :

A.S.Murthy

.. Applicant.

AND

1. The Sr.Divisional Commercial Manager,
S.C.Railway, Vijayawada.
2. The Divisional Railway Manager,
S.C.Railway, Vijayawada.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr.K.S.Murthy

Counsel for the Respondents

.. Mr.N.R.Devraj

- - -

CORAM:-

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PALAMESHWAR : MEMBER (JUDL.)

- - -

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

- - -

Mr.K.S.Murthy, learned counsel for the applicant
and Mr.N.R.Devraj, learned standing counsel for the
respondents.


R

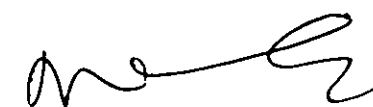
D

.. 2 ..

2. When the OA was taken up for admission^{hearing,} the applicant submitted that he is withdrawing this OA and take suitable action as per the direction given in the previous OA.71/97.

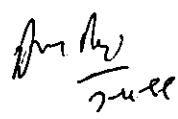
3. In view of the above the OA is disposed of as withdrawn. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
31.3.99


(R. RANGARAJAN)
Member (Admn.)

Dated : 31st March, 1999

(Dictated in Open Court)


null

sd